

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

1. A.Ds not returned from R-1 and R-3 although notices issued on 29-10-01

2. Letter dt. 26.12.01 from R-1 for kind personal.

DS  
1-2-2002

Regrs.

A-2-2002  
service sufficient on  
R1 and R2. They are  
absent on call. No steps  
taken to file counter.

A.D not back for R3  
although notice by adj. Pmt  
was sent on 29-10-2001  
as therefore service found  
sufficient.

Call on 25-2-2002  
for counter if any.

25-2-2002

Mr. A.K. Bose  
appearing for  
R-1 & R-2: counter  
not filed.

25-2

Regrs.

Order dated 18.7.2002

Heard the learned counsel for the Applicant and Shri A.K. Bose, learned Sr. Standing Counsel for the Respondents.

Applicant (having faced retirement from service as Skilled Worker, Gr.I, w.e.f. 30.6.2000) has filed this Original Application for a direction to Respondents to release his commuted value of pension; which has not been released in his favour as yet; although more than two years have, in the meantime, elapsed. Respondents have tried to overcome the delay by explaining that because of non receipt of details from various stations/offices, although the commuted value of pension has already been sanctioned under Annexure - R/2, the same has not been released as yet; because the Bank/disbursing agent sought for clarifications from the Department. Although the commuted value of pension has not been released as yet, as admitted by the Respondents, deduction at the rate of Rs.1000/- per month ~~is~~ <sup>are</sup> being effected from the monthly pension of the Applicant. It is an unfortunate case; where, before the release of commuted value of pension, deduction have already been given effect.

Since the original claim of the Applicant has not been disputed in the counter, this O.A. is disposed of with a direction to Respondents to ensure release of the commuted value of pension to the Applicant, within a period of three months from now. Since delay in releasing the sanctioned commuted value of pension is attributable to Respondents, the Respondents are hereby directed

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Ld S.C.A.S.C. Pwrs for  
Time to file counter. Next  
Time granted till 20-3-2002  
for counter. No steps  
taken by R<sup>3</sup>.

REGISTRAR

counter not  
filed

Patra  
19/3  
R egd.

20-3-2002

Parties are absent on call.  
No steps taken to file  
counter, hence put up before  
The Bench for further order.

20/3/2002

REGISTRAR

counter not  
filed

Patra  
21/3  
Bench

counter not filed.

for  
R egd

Bench

further to pay interest on the commuted  
value of pension at the rate of 5%, within  
the period already indicated above.

In the aforesated terms, this O.A. is  
allowed. No costs.

*Canorajan Sehant*  
MEMBER (JUDICIAL)

18/07/2002